

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **41/AM13**
HELD ON 09.01.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **41/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **09.01.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **40/AM13** held on **02.01.2013**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

dated 06.10.2012

Request: Clarification regarding description of Export Product as per SION A-1674.

Decision: A copy of Representation has been forwarded to DIPP on 31.12.2012. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-201	WELSET PLAST EXTRUSIONS PVT. LTD.	HQ F. No. 01/87/050/00360/AM07/DES-VII	Status: Deferred
NC No.: 41/AM13 Dated: 09.01.2013	Adv. Lic. No. 0310388436 dated 07.07.2006	RLA F. No. 03/95/040/00227/AM07	

Request: Amendment in the description of Import Item No. 3.

Decision: A copy of Representation has been forwarded to D/o C&PC on 01.01.2013. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-202	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Deferred
NC No.: 41/AM13 Dated: 09.01.2013	Adv. Lic. No. 0810110879 dated 18.04.2012	RLA F. No. 08/24/040/00009/AM13	

Request: Fixation of adhoc norms for the export product GRP Pipes and Fittings. Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)

Decision: A copy of Representation was forwarded to DIPP on 31.12.2012. However, the Technical Representative of DIPP

informed that the Export Product “GRP Pipe and Fittings” is a Plastic Product. Hence, they would not be able to furnish comments in this regard. Accordingly, the Committee decided that a copy of Representation of firm may be forwarded to D/o C&PC for seeking their comments.

Deferred for two weeks.

ONLINE CASES

1	Case No.:14/37/87-ALC1/2012	Party Name:AMIA TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00312/AM13/	RLA File :17/24/040/00036/AM12/	Lic.No/Date:1710004538 22.09.2011	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

2	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:23.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

3	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:23.01.2013

Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 29.10.2012. Comments of DIPP are awaited.

4	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:30.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.01.2013. Comments of D/o C&PC are awaited.			

5	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:23.01.2013
	Decision: A D/L was issued by DIPP to firm on 03.12.2012. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

6	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:23.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.12.2012. Comments of D/o C&PC are awaited.			

	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT	Meet No/Date:41/87-ALC1/2012	Status: Deferred
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7		LTD	09.01.2013	
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:30.01.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 21.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

8	Case No.:5/35/87-ALC1/2012	Party Name:HLL LIFECARE LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00293/AM13/	RLA File :53/24/040/00005/AM13/	Lic.No/Date:5310015321 06.07.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

9	Case No.:2/35/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00290/AM13/	RLA File :02/24/040/00064/AM13/	Lic.No/Date:0210179533 09.07.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

10	Case No.:4/35/87-ALC1/2012	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00292/AM13/	RLA File :02/24/040/00043/AM13/	Lic.No/Date:0210179880 16.07.2012	Defer Date:23.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 01.01.2013. Comments of DIPP are awaited.			

	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER	Meet No/Date:41/87-ALC1/2012	Status: Deferred
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11		OVERSEAS	09.01.2013	
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:23.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.			

12	Case No.:9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:23.01.2013
	Decision: A D/L No. 46011/17/2004-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved					
HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40012200	62/0- NATURAL RUBBER INDIAN STANDARD NATURAL RUBBER - ISNR-10	528.000	M.T	85021200.00	1504800.00 US Dollars		
				Total	85,021,200.00	1,504,800.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	NATURAL RUBBER RSS-V-RIBBED SMOKE	274.560	M.T	45,438,656.00	804,224.00 US	0.00	Value & Qty

		RSS-7 RIBBED SMOKED SHEETS			75,738,656.00	Dollars		
				Total	45,438,656.00	804,224.00		

Decision: According to the technical comments of DIPP dated 07.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Natural Rubber Indian Standard Natural Rubber ISNR – 10	528.00 MT	Natural Rubber RSS – V Ribbed Smoked Sheets	274.56 MT

14	Case No.:3/29/87-ALC1/2012	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00241/AM13/	RLA File :34/24/040/00136/AM13/	Lic.No/Date:3410034932 22.08.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012 and 28.12.2012. Comments of D/o C&PC are awaited.			

15	Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:23.01.2013
	Decision: CLA, New Delhi have been requested through e-mail on 06.09.2012, 03.10.2012 and 28.12.2012 for furnishing application expeditiously. However, application is still awaited from CLA, New Delhi.			

Case No.:8/29/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS	Meet No/Date:41/87-ALC1/2012	Status: Deferred
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16		PVT. LTD.	09.01.2013	
	HQ File :01/87/050/00246/AM13/	RLA File :03/94/040/00379/AM13/	Lic.No/Date:0310707260 31.08.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

Case No.:6/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved					
HQ File :01/87/050/00232/AM13/	RLA File :03/95/040/00361/AM13/	Lic.No/Date:0310708470 11.09.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40082190	62/0- HIGH RESISTANCE / TENSION SHEETS	150000.000	K.G	25200000.00	450000.00 US Dollars		
				Total	25,200,000.00	450,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012200	NATURAL RUBBER	63750.000	K.G	10,174,500.00	181,687.50 US Dollars	2,980,111.05	Qty
2	40023900	POLYBUTADIENE (BR) RUBBER	24000.000	K.G	3,628,800.00	64,800.00 US Dollars	1,062,875.52	Qty
3	40024900	CHLOROPRENE RUBBER	21375.000	K.G	5,386,500.00	96,187.50 US Dollars	1,577,705.85	Qty
4	28170010	ZINC OXIDE	4875.000	K.G	382,200.00	6,825.00 US Dollars	111,946.38	Qty

5	29157020	STEARIC ACID	1800.000	K.G	110,880.00	1,980.00 US Dollars	32,476.75	Qty
6	38249025	SILICA FILLER Ppt	18300.000	K.G	645,624.00	11,529.00 US Dollars	189,103.27	Qty
7	32061190	TITANIUM DI-OXIDE	3375.000	K.G	756,000.00	13,500.00 US Dollars	221,432.40	Qty
8	38121000	ANTIOXIDANT / RETARDER / PEPTIZER	1875.000	K.G	315,000.00	5,625.00 US Dollars	92,263.50	Qty
9	38121000	ACCELERATORS	1950.000	K.G	300,300.00	5,362.50 US Dollars	87,957.87	Qty
10	39239090	PACKING MATERIAL : PLASTIC PALLETS	130.000	Number	116,480.00	2,080.00 US Dollars	34,116.99	Qty
				Total	21,816,284.00	389,576.50		

Decision: According to DIPP letter dated 08.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Resistance / Tension Sheets (Rubber) consisting of total rubber content minimum 65.5% including minimum Chloroprene Rubber 12.8%)	1 kg	1. Natural Rubber	0.425 kg
		2. Polybutadiene (BR) Rubber	0.160 kg
		3. Chloroprene Rubber	0.1425 kg
		4. Zinc Oxide	0.0325 kg
		5. Stearic Acid	0.0120 kg
		6. Silica Filler Ppt	0.1220 kg
		7. Titanium Di-oxide	0.0225 kg
		8. Antioxidant / Retarder / Peptizer	0.0125 kg
		9. Accelerators	0.0130 kg
		10. Packing Material: Plastic Pallets	130 Numbers (As per packing policy)

Note: All the 130 Numbers of Plastic Pallets should be exported alongwith the Export Item.

Case No.: 7/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00233/AM13/	RLA File :03/95/040/00425/AM13/	Lic.No/Date:0310708475 11.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169990	62/0- SYNTHETIC RUBBER SHEETS OF FLOURO ELASTOMER	20000.000	K.G	26880000.00	480000.00 US Dollars
				Total	26,880,000.00	480,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39045090	FLOURO ELASTOMER RUBBER	18000.000	K.G	22,176,000.00	396,000.00 US Dollars	6,495,350.00	Qty
						1,600.00 US		

2	25199040	MAGNESIUM OXIDE	800.000	K.G	89,600.00	1,500.00 US Dollars	26,243.84	Qty
3	28030010	M. T. CARBON BLACK	1000.000	K.G	84,000.00	1,500.00 US Dollars	24,603.60	Qty
4	38122090	PLASTICIZER KW-759	2400.000	K.G	336,000.00	6,000.00 US Dollars	98,414.40	Qty
				Total	22,685,600.00	405,100.00		

Decision: According to DIPP letter dated 08.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Synthetic Rubber Sheets of Fluoro Elastomer (consisting of 81% of Fluoro Elastomer Rubber)	1 kg	1. Fluoro Elastomer Rubber	0.90 kg
		2. Magnesium Oxide	0.04 kg
		3. M.T. Carbon Black	0.05 kg
		4. Plasticizer KW - 759	0.11 kg

19	Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

Case No.: 2/31/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
HQ File :01/87/050/00254/AM13/	RLA File :03/95/040/00458/AM13/	Lic.No/Date:0310709932 21.09.2012	Defer Date:30.01.2013
Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 26.12.2012. Comments of DIPP are awaited.			

Case No.: 3/31/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00255/AM13/	RLA File :03/95/040/00459/AM13/	Lic.No/Date:0310709928 21.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169990	62/0- HIGH ABRASION RESISTANCE RUBBER SHEETS	300000.000	K.G	58800000.00	1050000.00 US Dollars
				Total	58,800,000.00	1,050,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012200	NATURAL RUBBER	127500.000	K.G	23,205,000.00	414,375.00 US Dollars	0.00	Qty
2	40023900	POLYBUTADIENE (BR) RUBBER	48000.000	K.G	8,064,000.00	144,000.00 US Dollars	0.00	Qty
3	40024900	NEOPRENE RUBBER	42750.000	K.G	10,773,000.00	192,375.00 US Dollars	0.00	Qty

4	28170010	ZINC OXIDE	9750.000	K.G	1,092,000.00	19,500.00 US Dollars	0.00	Qty
5	29157020	STEARIC ACID	4200.000	K.G	235,200.00	4,200.00 US Dollars	0.00	Qty
6	38249025	SILICA FILLER Ppt	52500.000	K.G	1,911,000.00	34,125.00 US Dollars	0.00	Qty
7	32061190	TITANIUM DI-OXIDE	12900.000	K.G	2,528,400.00	45,150.00 US Dollars	0.00	Qty
8	38121000	ANTIOXIDANT / RETARDER / PEPTIZER	3750.000	K.G	630,000.00	11,250.00 US Dollars	0.00	Qty
9	38121000	ACCELERATORS	4050.000	K.G	680,400.00	12,150.00 US Dollars	0.00	Qty
10	39239090	PACKING MATERIAL : PLASTIC PALLETS	270.000	Number	241,920.00	4,320.00 US Dollars	0.00	Qty
				Total	49,360,920.00	881,445.00		

Decision: According to DIPP letter dated 08.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Abrasion Resistance Rubber Sheets (consisting of total rubber content minimum 65.5% including minimum Neoprene Rubber 12.8%)	1 kg	1. Natural Rubber	0.425 kg
		2. Polybutadiene (BR) Rubber	0.160 kg
		3. Chloroprene Rubber	0.1425 kg
		4. Zinc Oxide	0.0325 kg
		5. Stearic Acid	0.0140 kg
		6. Silica Filler Ppt	0.1750 kg
		7. Titanium Di-oxide	0.043 kg
		8. Antioxidant / Retarder / Peptizer	0.0125 kg
		9. Accelerators	0.0135 kg
		10. Packing Material: Plastic Pallets	270 Numbers (As

			per packing policy)
Note: All the 270 Numbers of Plastic Pallets should be exported alongwith the Export Item.			

22	Case No.:3/34/87-ALC1/2012	Party Name:ROOP RUBBER MILLS LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00281/AM13/	RLA File :05/24/040/00223/AM13/	Lic.No/Date:0510336514 04.10.2012	Defer Date:23.01.2013
	Decision: A D/L was issued by DIPP to firm on 11.12.2012. This was followed by Reminder from DGFT on 28.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

	Case No.:2/36/87-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
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Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39199090	63/0- PZEV BAGES, SELF ADHESIVE STICKERS	144000.000	Number	9676800.00	172800.00 US Dollars
				Total	9,676,800.00	172,800.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39211310	PLASTIC FILM SHEETS TRANSPARENT PU 60/80 MIC. ROLL SIZE 1000 MM X 100 MTR PLASTIC FILM SHEETS TRANSP. PU 60/80 MIC. ROLL	1000.000	Meter	596,400.00	10,660.00 US Dollars	26.84	Value & Qty
2	39211200	NEW BRT SILVER + TPVC 500 MIC. SIZE 930 MM X 25 MTR NEW BRT SILVER + TPVC 500 MIC.	1000.000	Meter	3,509,200.00	62,720.00 US Dollars	26.84	Value & Qty
3	39219099	HOT MELT 3218 ROLL 1470 MM X 100 MTR HOT MELT 3218 ROLL	1000.000	Meter	253,470.00	4,530.00 US Dollars	26.84	Value & Qty
4	39219099	TRANSP. PVC 150 MIC. ROLL 1300 MM X 100 MTR TRANSP. PVC 150 MIC. ROLL	1000.000	Meter	111,825.00	1,999.00 US Dollars	26.84	Value & Qty
				Total	4,470,895.00	79,909.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/56/2011-PC.II dated 02.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PZEV Bags / Self Adhesive Stickers	1 kg	1. Relevant Polyurethane Film / Sheet (60/80 micron)	1.15 kg / kg content in the export product
		2. Relevant New BRT multilayer Sheet (500 micron thickness)	1.15 kg / kg content in the export product
		3. Relevant Hot Melt Release Paper	1.15 kg / kg content in the export product
		4. Relevant Transparent PVC Film	1.15 kg / kg content in the export product

25	Case No.:4/32/87-ALC1/2012	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00265/AM13/	RLA File :02/24/040/00109/AM13/	Lic.No/Date:0210183332 17.10.2012	Defer Date:23.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 01.01.2013. Comments of DIPP are awaited.			

	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
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26	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:23.01.2013
Decision: A D/L No. 46011/106/2006-PC.II dated 12.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

27	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:23.01.2013
	Decision: RLA, Jaipur have been requested through e-mail on 11.12.2012 and 28.12.2012 for furnishing application expeditiously. However, application is still awaited from RLA, Jaipur.			

28	Case No.:12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

29	Case No.:18/37/87-ALC1/2012	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00316/AM13/	RLA File :03/95/040/00525/AM13/	Lic.No/Date:0310713123 18.10.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

Case No.: 4/34/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00282/AM13/	RLA File :10/24/040/00054/AM13/	Lic.No/Date:1010051611 23.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40012200	62/0- INDIAN STANDARD NATURAL RUBBER - ISNR -10	56.125	M.T	9072606.20	171181.25 US Dollars
				Total	9,072,606.20	171,181.25

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012100	NATURAL RUBBER RSS -V - RIBBED SMOKED SHEETS	18.750	M.T	2,981,250.00	56,250.00 US Dollars	375,000.00	Value & Qty
2	40012930	NATURAL RUBBER EBC THICK BLANKET CREPE	31.250	M.T	4,637,500.00	87,500.00 US Dollars	625,000.00	Value & Qty
				Total	7,618,750.00	143,750.00		

Decision: According to the technical comments of DIPP dated 07.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Indian Standard Natural Rubber ISNR – 10	56.125 MT	1. Relevant Natural Rubber RSS – V Ribbed Smoked Sheets	17.51 MT

2. Natural Rubber EBC Thick Blanket CREPE	30.87 MT
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Case No.:5/34/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00283/AM13/	RLA File :10/24/040/00055/AM13/	Lic.No/Date:1010051612 23.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40012200	62/0- NATURAL RUBBER INDIAN STANDARD NATURAL RUBBER - ISNR 20	57.750	M.T	8723137.50	164587.50 US Dollars
				Total	8,723,137.50	164,587.50

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	NATURAL RUBBER RSS- V-RIBBED SMOKED SHEETS	25.000	M.T	3,975,000.00	75,000.00 US Dollars	500,000.00	Value & Qty
2	40012200	NATURAL RUBBER TECHNICALLY SPECIFIED RUBBER - TSR 50	25.000	M.T	3,180,000.00	60,000.00 US Dollars	500,000.00	Value & Qty
				Total	7,155,000.00	135,000.00		

Decision: According to the technical comments of DIPP dated 07.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Indian Standard Natural Rubber ISNR – 20	57.750 MT	1. Natural Rubber RSS – V Ribbed Smoked Sheets	24.024 MT
		2. Natural Rubber Technically specified Rubber – TSR 50	24.255 MT

Case No.:6/34/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00284/AM13/	RLA File :10/24/040/00056/AM13/	Lic.No/Date:1010051613 23.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40012200	62/0- NATURAL RUBBER INDIAN STANDARD NATURAL RUBBER - ISNR 20	55.000	M.T	8599250.00	162250.00 US Dollars
				Total	8,599,250.00	162,250.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
		NATURAL RUBBER				140 000 00 US		

1	40012930	EBC - THICK BLANKET CREPE	50.000	M.T	7,420,000.00	Dollars	1,000,000.00	Value & Qty
				Total	7,420,000.00	140,000.00		

Decision: According to the technical comments of DIPP dated 07.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Indian Standard Natural Rubber ISNR – 20	55.00 MT	Natural Rubber EBC Thick Blanket CREPE	48.4 MT

33	Case No.:19/37/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00317/AM13/	RLA File :03/95/040/00539/AM13/	Lic.No/Date:0310713728 29.10.2012	Defer Date:30.01.2013
Decision: A copy of application has been forwarded to DIPP on 07.12.2012. Comments of DIPP are awaited.				

34	Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date: 30.01.2013
Decision: A copy of application has been forwarded to D/o C&PC on 03.01.2013. Comments of D/o C&PC are awaited.				

Case No.: 2/37/87-ALC1/2012	Party Name:ALOK INDUSTRIES	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00300/AM13/	RLA File :05/23/040/00294/AM13/	Lic.No/Date:0510338395 06.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39019090	63/0- CALCIUM CARBONATE FMB, CONTAINING: a) LLDPE contents 20% = 20000 Kgs b) Filler / Calcium Carbonate contents 80% = 80000 Kgs	100000.000	K.G	3750600.00	70500.00 US Dollars
				Total	3,750,600.00	70,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE Granules LLDPE Granules	20400.000	K.G	2,007,768.00	37,740.00 US Dollars	463,425.00	Value & Qty
2	28365000	Filler / Calcium Carbonate Filler / Calcium Carbonate	81600.000	K.G	781,401.60	14,688.00 US Dollars	204,032.00	Value & Qty
				Total	2,789,169.60	52,428.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/36/2006-PC.II dated 02.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Calcium Carbonate Filler Master Batch (containing 20+/-1% LLDPE and 80+/-1% Filler /	1 kg	1. LLDPE Granules	0.204 kg
		2. Filler / Calcium Carbonate	0.816 kg

Calcium Carbonate)			
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36	Case No.:11/37/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00309/AM13/	RLA File :08/24/040/00270/AM13/	Lic.No/Date:0810116148 06.11.2012	Defer Date:23.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

37	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:30.01.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 21.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:6/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
	HQ File :01/87/050/00324/AM13/	RLA File :04/24/040/00164/AM13/	Lic.No/Date:0410141296 26.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- Nylon 6 Unfilled High Impact Compounded Chips, Grade TUFNYL SST 35 NATURALS	3000.000	K.G	783750.00	15000.00 US Dollars
				Total	783,750.00	15,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	2337.000	K.G	346,876.24	6,520.23 US Dollars	42,873.90	Value & Qty
2	34039000	IMPACT MODIFIER	615.000	K.G	121,056.60	2,275.50 US Dollars	14,962.60	Value & Qty
				Total	467,932.84	8,795.73		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon-6 Unfilled High Impact Compound (SST 60 Black / SST 70 Natural / SST 35 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.77900 kg
		2. Polyolefin Elastomer Impact Modifier	0.20500 kg

Case No.: 8/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00326/AM13/	RLA File :04/24/040/00178/AM13/	Lic.No/Date:0410141295 26.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- POLYAMIDE N66 CHIPS, GRADE TUFNYL RGF20 NATURAL (POLYAMIDE N66 COMPOUNDED CHIPS, TUFNYL RGF20 NATURAL)	25000.000	K.G	4704937.50	86250.00 US Dollars
				Total	4,704,937.50	86,250.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39089090	NYLON 66 CHIPS	20266.810	K.G	3,147,334.65	58,773.76 US Dollars	389,011.00	Value & Qty
2	70191100	CHOPPED STRANDS/GLASS FIBRE	5125.000	K.G	315,623.70	5,894.00 US Dollars	39,011.09	Value & Qty
				Total	3,462,958.35	64,667.76		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT	QTY
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		ITEM	
20% Glass Filled Nylon-66 Compound (RGF 20 Natural)	1 kg	1. Polyamide-66/Nylon 66 Chips	0.81067 kg
		2. Glass Fiber	0.20500 kg

Case No.:4/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00322/AM13/	RLA File :04/24/040/00150/AM13/	Lic.No/Date:0410141376 29.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081090	63/0- 30% Glass Filled Nylon 6 Compounded Chips, Grade TUNFYL SGF 30 ABLACK				5000.000	K.G	845155.00	16300.00 US Dollars
							Total	845,155.00	16,300.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	

1	39081090	NYLON 6 CHIPS	3280.000	K.G	391,766.48	7,412.80 US Dollars	48,422.34	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	1537.500	K.G	85,319.72	1,614.38 US Dollars	10,545.52	Value & Qty
				Total	477,086.20	9,027.18		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 M Black / SGF 30 Black / SGF 30 Natural / SGF 30 Red / SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

Case No.:5/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00323/AM13/	RLA File :04/24/040/00157/AM13/	Lic.No/Date:0410141374 29.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
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1	39081000	63/0- Polyamide 6 Compounded Chips, Grade TUNFYL SGF30 FROHF WHITE				10000.000	K.G	2664750.00	51000.00 US Dollars
							Total	2,664,750.00	51,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON-6 CHIPS	5099.990	K.G	723,066.38	13,591.47 US Dollars	89,371.00	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	2999.960	K.G	167,577.75	3,149.96 US Dollars	20,712.61	Value & Qty
3	39019090	FLAME RETARDANT-EXOLIT	1500.040	K.G	1,220,969.51	22,950.55 US Dollars	150,911.83	Value & Qty
				Total	2,111,613.64	39,691.98		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6, Non – Halogen Flame Retardant Compound (SGF 30 FROHF White)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.52275 kg
		2. Glass Fiber	0.30750 kg
		3. Non Halogen Flame Retardants	0.15375 kg

Case No.: 7/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Approved
HQ File :01/87/050/00325/AM13/	RLA File :04/24/040/00176/AM13/	Lic.No/Date:0410141373 29.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- 30 % Glass Filled Nylon 6 Compund-SGF 30 Black (Nylon 6 Compounded Chips, Grade TUNFYL SGF30 E BLACK)	60000.000	K.G	8514450.00	159000.00 US Dollars
				Total	8,514,450.00	159,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	Nylon 6 Chips	39360.000	K.G	6,226,555.20	114,144.00 US Dollars	769,602.22	Value & Qty
2	70191100	Glass Fibre	18450.000	K.G	1,056,769.88	19,372.50 US Dollars	130,616.76	Value & Qty
				Total	7,283,325.08	133,516.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 M Black / SGF 30 Black / SGF 30 Natural / SGF 30 Red / SGF	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

43	Case No.:1/37/87-ALC1/2012	Party Name:RALSON INDIA LIMITED	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00299/AM13/	RLA File :30/24/040/00043/AM13/	Lic.No/Date:3010090204 03.12.2012	Defer Date:23.01.2013
	Decision: RLA, Ludhiana have been requested through e-mail on 28.12.2012 for furnishing application expeditiously. However, application is still awaited from RLA, Ludhiana.			

44	Case No.:3/41/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00348/AM13/	RLA File :03/95/040/00640/AM13/	Lic.No/Date:0310717378 17.12.2012	Defer Date: 30.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 03.01.2013. Comments of D/o C&PC are awaited.			

45	Case No.:1/41/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2012 09.01.2013	Status: Deferred
	HQ File :01/87/050/00346/AM13/	RLA File :08/24/040/00334/AM13/	Lic.No/Date:0810117156 27.12.2012	Defer Date: 30.01.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
